BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, ‘A’ WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No. 21(42)/2013-IC           Date: 06-09-13.

In the matter of
Ms. Nisha Priya Bhatia
1-263, Naraina
New Delhi-110028

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan, New Delhi-110001

Respondent

DATE : SIXTH SEPTEMBER TWO THOUSAND THIRTEEN.

Date: 06-09-13

ORDER

The appellant has filed an appeal on 19.02.13 received on 08.03.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the respondent vide letter no. 21(42)/13-IC dated 26.02.13.

Brief Facts of the case:

1. The appellant vide his application dated 06.01.13 received on 14.01.13 sought information relating to Law Officer.

2. The Respondent has collected the information from the concerned section of this Ministry and sent the reply to the appellant vide letter No. 21(42)/13-IC dated 26.02.2013.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 08.03.13.

4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 26.02.13 is the substantive response for the information asked by the applicant in his original application dated 06.01.13. The record shows that the appellant has not received the response of Respondent dated 26.02.2013 before filing appeal because information asked by appellant requires a lot of time for collecting the material to reply the appellant. Respondent is directed to furnish his letter dated 26.02.2013 again to the appellant within 15 days from the date of receipt of this order.

6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. Appellant is requested to contact the competent authority where his application has been transferred. In view of keeping the principles of natural justice the appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon’ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhaiji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date: 06.09.13

Copy to:
9. Bh Smt. Asha Sota, CAPIO.
10. Jagdish Kumar, SO, RTI Cell.